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**NATIONAL COMPANY LAW TRIBUNAL**  
**DIVISION BENCH**  
**CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 25/10/2017 AT 10.30 AM**

**PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL  
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL**

**APPLICATION NUMBER** :

**PETITION NUMBER** : CP/593/(IB)/2017

**NAME OF THE PETITIONER(S)** : ANANT AGRO INDUSTRIES

**NAME OF THE RESPONDENT(S)** : VIJAI MAHALAKSHMI SPINNING MILLS (I) PVT LTD

**UNDER SECTION** : 9 RULE 6

<b>S.No.</b>	<b>NAME (IN CAPITAL)</b>	<b>DESIGNATION</b>	<b>SIGNATURE</b>
		REPRESENTATION BY WHOM	

*Rishabh Gupta*

ADVOCATE - PETITIONER



**ORDER**

Counsel for the Petitioner present. As seen from order dated 06.10.2017, the Petitioner was directed to file fresh affidavit to make compliance with the provisions under section 9(3)(b) of I&B Code, 2016. The affidavit has been filed. However, there is no representation on behalf of the Respondent. It appears from the previous order that the Respondent Counsel was present and direction was given to him to file the counter. But the Respondent is absent. It appears that the Corporate Debtor is not interested to pursue the matter. Therefore, the Respondent is proceeded *ex parte*. The Petitioner is directed to make final submission on the next date of hearing. Put up on 07.11.2017 at 10.30 A.M.

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MEMBER (TECHNICAL)  
ghk

*- Sd -*

MEMBER (JUDICIAL)